

RATIFIED

Minutes of Meeting No.20/13 scheduled on 26.12.2012 (actually held on 27.12.2012) of

Norms Committee(NC-I)

(DES.I Section)

The meeting No. 20/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 actually was held on 27.12.2012 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061563 Extn. 146	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Closed
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	
	Decision : The Committee noted that firm vide its letter dated 31.11.2012 informed that they have surrendered the licence to RA. The Committee decided to close the case and to inform RA. RLA may take necessary action accordingly.			

2	Case No.:47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Closed
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	
	Decision : The Committee noted that firm vide its letter dated 31.11.2012 informed that they have surrendered the licence to RA. The Committee decided to close the case and to inform RA. RLA may take necessary action accordingly.			

3	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Closed
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	
	Decision : The Committee noted that firm vide its letter dated 31.11.2012 informed that they have surrendered the licence to RA. The Committee decided to close the case and to inform RA. RLA may take necessary action accordingly.			

4	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Closed
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	
	Decision : The Committee noted that firm vide its letter dated 31.11.2012 informed that they have surrendered the licence to RA. The Committee decided to close the case and to inform RA. RLA may take necessary action accordingly.			

5	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:05.02.2013
	Decision : The Committee noted that firm was requested to attend for personal hearing on 22.1.2013 to explain the details of their case.			

6	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:05.02.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to remind DIT for expediting their comments.			

7	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:05.02.2013
	Decision : The Committee noted that copy of firm's reply dated 3.12.2012 has been forwarded to DHI for examination and comments.			

8	Case No.:3/13/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00248/AM12/	RLA File :05/23/040/00167/AM12/	Lic.No/Date:0510298976 08.08.2011	Defer Date:05.02.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 followed by reminder dated 20.10.2012 and final reminder dated 13.12.2012 and decided to await 15 days more for receiving reply from firm.			

9	Case No.:9/19/80-ALC2/2011	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred

	HQ File :01/80/050/00377/AM12/	RLA File :07/24/040/00237/AM12/	Lic.No/Date:0710082914 29.09.2011	Defer Date:05.02.2013
	Decision : The Committee noted that firm has been asked to provide information as per DHI UO No. 3(81)/12/TSW(B)/405 dated 11.12.2012 and firm's reply is awaited.			
10	Case No.:22/20/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00407/AM12/	RLA File :05/23/040/00300/AM12/	Lic.No/Date:0510307950 15.11.2011	Defer Date:05.02.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 followed by reminder dated 20.10.2012 and final reminder dated 13.12.2012 and decided to await 15 days more for receiving reply from firm.			
11	Case No.:30/2/80-ALC2/2012	Party Name:RYALI ENGINEERS	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00619/AM12/	RLA File :09/24/040/00020/AM12/	Lic.No/Date:0910050866 19.01.2012	Defer Date:05.02.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 19.10.2012 followed by reminder dated 12.12.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			
12	Case No.:37/14/80-ALC2/2012	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00323/AM13/	RLA File :52/24/040/00049/AM12/	Lic.No/Date:5210037729 24.01.2012	Defer Date:05.02.2013
	Decision : The Committee noted that reply provided by the firm is not as per requirement. Hence, the Committee decided to seek specific information as per Sr.No.4, 5 & 11 of Standard Deficiency Format.			
13	Case No.:25/27/80-ALC2/2011	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00558/AM12/	RLA File :03/94/040/00929/AM12/	Lic.No/Date:0310678772 25.01.2012	
	Decision : Based on DHI written comments dated 27.12.2012, the Committee decided to ratify norms of subject authorization as under: Item 26, 27, 30, 31, 213 – 1.02 kg/kg content. Item 57 – 1.10 Kg/kg content. Balance item – To be allowed on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			
14	Case No.:29/2/80-ALC2/2012	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00618/AM12/	RLA File :05/24/040/00384/AM12/	Lic.No/Date:0510316908 08.02.2012	Defer Date:05.02.2013

Decision : The Committee noted that firm has not furnished reply to deficiency letter dated 12.12.2012 and decided to remind them for expediting their reply.

15	Case No.:6/2/80-ALC2/2012	Party Name: VEE KAY VIKRAM & CO	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00595/AM12/	RLA File :08/24/040/00102/AM12/	Lic.No/Date:0810108744 13.02.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/74/2007-PC-II dated 3.12.2012 (copy enclosed). RLA may take necessary action accordingly.			

16	Case No.:35/2/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00624/AM12/	RLA File :31/82/040/00361/AM12/	Lic.No/Date:3110053099 22.02.2012	Defer Date:05.02.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

17	Case No.:66/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00030/AM13/	RLA File :07/24/040/00490/AM12/	Lic.No/Date:0710086831 07.03.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DIT UO No. 17(107)/2012-IPHW dated 19.11.2012 (copy enclosed).			

18	Case No.:2/2/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00002/AM13/	RLA File :31/83/040/00242/AM12/	Lic.No/Date:3110053628 02.04.2012	Defer Date:05.02.2013
	Decision : The Committee noted that firm has not furnished reply to deficiency letter dated 10.9.2012 followed by reminder dated 19.10.2012 and final reminder dated 12.12.2012 and decided to await 15 days more to receive reply from firm.			

19	Case No.:12/8/80-ALC2/2012	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00158/AM13/	RLA File :07/24/040/00519/AM12/	Lic.No/Date:0710087838 20.04.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(199)2011-ME dated 19.12.2012 (copy enclosed). RLA may take necessary action accordingly.			

	Case No.:10/8/80-ALC2/2012	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred

20	HQ File :01/80/050/00156/AM13/	RLA File :07/24/040/00024/AM13/	Lic.No/Date:0710087896 24.04.2012	Defer Date:05.02.2013
Decision : The Committee noted that firm has not furnished reply to deficiency letter dated 10.9.2012 followed by reminder dated 22.10.2012 and final reminder dated 13.12.2012 and decided to await 15 days more to receive reply from firm.				

	Case No.:9/8/80-ALC2/2012	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
21	HQ File :01/80/050/00155/AM13/	RLA File :07/24/040/00009/AM13/	Lic.No/Date:0710087899 26.04.2012	Defer Date:05.02.2013
Decision : The Committee noted that firm has not furnished reply to deficiency letter dated 13.12.2012 and decided to remind them for expediting their reply.				

	Case No.:15/8/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
22	HQ File :01/80/050/00161/AM13/	RLA File :07/24/040/00028/AM13/	Lic.No/Date:0710088129 09.05.2012	Defer Date:05.02.2013
Decision : The Committee noted that firm has not furnished reply to deficiency letter dated 13.12.2012 and decided to remind them for expediting their reply.				

	Case No.:16/8/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
23	HQ File :01/80/050/00162/AM13/	RLA File :07/24/040/00029/AM13/	Lic.No/Date:0710088131 09.05.2012	Defer Date:05.02.2013
Decision : The Committee noted that firm has not furnished reply to deficiency letter dated 13.12.2012 and decided to remind them for expediting their reply.				

	Case No.:2/5/80-ALC2/2012	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
24	HQ File :01/80/050/00064/AM13/	RLA File :31/83/040/00024/AM13/	Lic.No/Date:3110054174 11.05.2012	Defer Date:05.02.2013
Decision : The Committee noted that copy of firm's reply dated 13.11.2012 has been forwarded to DIPP for examination and comments.				

	Case No.:3/5/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
25	HQ File :01/80/050/00065/AM13/	RLA File :31/83/040/00011/AM13/	Lic.No/Date:3110054193 11.05.2012	Defer Date:05.02.2013
Decision : The Committee noted that firm has not furnished reply to deficiency letter dated 10.9.2012 followed by reminder dated 19.10.2012 and final reminder dated 12.12.2012 and decided to await 15 days more to receive reply from firm.				

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26	Case No.:26/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00312/AM13/	RLA File :07/24/040/00043/AM13/	Lic.No/Date:0710088185 14.05.2012	Defer Date:05.02.2013
	Decision : The Committed noted that firm has not replied to deficiency letter dated 3.12.2012 and decided to remind them for expediting their reply.			

27	Case No.:28/8/80-ALC2/2012	Party Name:LLOYDS STEEL INDUSTRIES LTD	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00174/AM13/	RLA File :03/95/040/00069/AM13/	Lic.No/Date:0310695387 18.05.2012	Defer Date:05.02.2013
	Decision : The Committee noted that firm has not furnished reply to deficiency letter dated 3.12.2012 and decided to remind them for expediting their reply.			

28	Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:05.02.2013
	Decision : The Committee decided to forward copy of firm's application to DIT for examination and comments.			

29	Case No.:33/14/80-ALC2/2012	Party Name:OMIL + JSC -JV	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00319/AM13/	RLA File :05/24/040/00081/AM13/	Lic.No/Date:0510327351 14.06.2012	Defer Date:05.02.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

30	Case No.:16/11/80-ALC2/2012	Party Name:SUNSHINE EXTRUSIONS INDIA P.LTD.,	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00230/AM13/	RLA File :07/24/040/00095/AM13/	Lic.No/Date:0710088925 15.06.2012	Defer Date:05.02.2013
	Decision : The Committee decided to forward copy of firm's reply to DIPP for examination and comments.			

31	Case No.:2/8/80-ALC2/2012	Party Name:SULZER INDIA LTD	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00148/AM13/	RLA File :31/83/040/00036/AM13/	Lic.No/Date:3110054707 18.06.2012	Defer Date:05.02.2013
	Decision : Based on DIPP letter dated 27.12.2012, the Committee decided to seek following information from firm: 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format.-export product wise. 2. Constituents of lots in each export product.			

32	Case No.:26/11/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00240/AM13/	RLA File :07/24/040/00119/AM13/	Lic.No/Date:0710089174 21.06.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(249)2011-ME dated 10.12.2012 (copy enclosed). RLA may take necessary action accordingly.			

33	Case No.:36/14/80-ALC2/2012	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00322/AM13/	RLA File :52/24/040/00009/AM13/	Lic.No/Date:5210038596 21.06.2012	Defer Date:05.02.2013
	Decision : The Committee noted that reply provided by the firm is not as per requirement. Hence, the Committee decided to seek specific information as per Sr.No.4, 5 & 11 of Standard Deficiency Format.			

34	Case No.:25/11/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00239/AM13/	RLA File :07/24/040/00118/AM13/	Lic.No/Date:0710089191 22.06.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(239)2011-ME dated 30.11.2012 (copy enclosed). RLA may take necessary action accordingly.			

35	Case No.:24/14/80-ALC2/2012	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00310/AM13/	RLA File :02/24/040/00036/AM13/	Lic.No/Date:0210178842 22.06.2012	Defer Date:05.02.2013
	Decision : The Committee noted that firm has requested for more time to furnish reply against deficiency letter and decided to await firm's reply.			

36	Case No.:44/14/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00330/AM13/	RLA File :07/24/040/00149/AM13/	Lic.No/Date:0710089403 02.07.2012	Defer Date:05.02.2013
	Decision : The Committee noted that DIT informed that they have not received copy of firm's application and decided to again forward copy of firm's application to DIT for examination and comments.			

37	Case No.:17/11/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:05.02.2013

Decision : The Committee noted that the case is under examination of C&PC and decided to remind them for expediting their comments.

38	Case No.:19/11/80-ALC2/2012	Party Name:HARI MACHINES LTD	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00233/AM13/	RLA File :23/24/040/00001/AM13/	Lic.No/Date:2310003202 10.07.2012	Defer Date:05.02.2013
	Decision : The Committee noted that firm has not furnished reply to deficiency letter dated 6.9.2012 followed by reminder dated 22.10.2012 and final reminder dated 13.12.2012 and decided to await 15 days more to receive firm's reply.			

39	Case No.:46/14/80-ALC2/2012	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00332/AM13/	RLA File :03/95/040/00249/AM13/	Lic.No/Date:0310701395 10.07.2012	Defer Date:05.02.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.12.2012 and decided to remind them for expediting their reply.			

40	Case No.:20/11/80-ALC2/2012	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Closed
	HQ File :01/80/050/00234/AM13/	RLA File :05/24/040/00133/AM13/	Lic.No/Date:0510329790 16.07.2012	
	Decision : The Committee noted that firm vide letter dated 19.12.2012 informed that they have already surrendered the subject Authorization to RA. The Committee noted that there is no action required from NC and decided to close the case. RLA may take necessary action accordingly.			

41	Case No.:9/11/80-ALC2/2012	Party Name:BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00223/AM13/	RLA File :05/23/040/00131/AM13/	Lic.No/Date:0510329934 17.07.2012	Defer Date:05.02.2013
	Decision : In this case, the firm was given a personal hearing and Shri Ashok Chopra, Asst General Manager from the firm attended personal hearing. The firm was asked to clarify the reason as to why they have mentioned six export items although the description of all the export products are same and why they have applied at six places separately. The firm explained that these are one item only. Accordingly, they will have to revise their application. In respect of item-1, they admitted that though they have made an application for 10000 meter but the requirement may be lesser depending up on the size and specification of the export order. The Committee explained to them in that case it becomes difficult for the Committee to permit any quantity. The quantity of the import will be actually accounted for in the export product and while making the application whether they have made any additional quantity. The representative of the firm informed that no export has been done so far. The Committee advised them that in case they want to do export then they will ensure that in the export product documents particularly in the Shipping Bills the length of the import items No.1 i.e. Stainless Steel Hoses along with its specification must be clearly indicated. Hence, the import items No.1 will have to be actually accounted in the revised application. The Committee also explained to firm that Import item at Sr.No.6 is not required for Export Product and hence are not covered under the Advance Authorization Scheme.			

42	Case No.:45/14/80-ALC2/2012	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00331/AM13/	RLA File :07/24/040/00168/AM13/	Lic.No/Date:0710089728 17.07.2012	Defer Date:05.02.2013
	Decision : The Committee noted that firm has forwarded a reply directly to DIPP and decided to await comments of DIPP.			

43	Case No.:20/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00306/AM13/	RLA File :09/24/040/00140/AM13/	Lic.No/Date:0910053280 18.07.2012	Defer Date:05.02.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

44	Case No.:17/14/80-ALC2/2012	Party Name:BERCO UNDERCARRIAGES (INDIA) PVT LTD	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00303/AM13/	RLA File :09/24/040/00194/AM13/	Lic.No/Date:0910053312 20.07.2012	Defer Date:05.02.2013
	Decision : The Committee noted that copy of firm's reply dated 23.11.2012 has been forwarded to DHI for examination and comments.			

45	Case No.:47/14/80-ALC2/2012	Party Name: OM METALS INFRAPROJECTS LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00333/AM13/	RLA File :05/24/040/00164/AM13/	Lic.No/Date:0510331006 31.07.2012	
	Decision : Based on DHI letter dated 27.12.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Advance Authorization No.0510314332 12.01.2012. RLA may take necessary action accordingly.			

46	Case No.:13/14/80-ALC2/2012	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00299/AM13/	RLA File :07/24/040/00157/AM13/	Lic.No/Date:0710089992 01.08.2012	Defer Date:05.02.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.10.2012 following by reminder dated 13.12.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

47	Case No.:2/11/80-ALC2/2012	Party Name:ABB LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred

HQ File :01/80/050/00216/AM13/	RLA File :07/24/040/00202/AM13/	Lic.No/Date:0710090030 02.08.2012	Defer Date:05.02.2013
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Decision : The Committee decided to forward copy of firm's application to DIT for examination and comments.

48	Case No.:15/14/80-ALC2/2012	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00301/AM13/	RLA File :07/24/040/00195/AM13/	Lic.No/Date:0710090019 02.08.2012	Defer Date:05.02.2013
	Decision : The Committee decided to again forward copy of firm's reply dated 16.11.2012 to MSME for examination and comments.			

49	Case No.:27/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00313/AM13/	RLA File :07/24/040/00180/AM13/	Lic.No/Date:0710090071 03.08.2012	Defer Date:05.02.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 3.12.2012 and decided to remind them for expediting the reply.			

50	Case No.:8/14/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00294/AM13/	RLA File :05/23/040/00149/AM13/	Lic.No/Date:0510331556 08.08.2012	Defer Date:05.02.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 16.11.2012 followed by reminder dated 13.12.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

51	Case No.:1/17/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00366/AM13/	RLA File :03/95/040/00333/AM13/	Lic.No/Date:0310704473 08.08.2012	Defer Date:05.02.2013
	Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments.			

52	Case No.:5/14/80-ALC2/2012	Party Name:ADVANTEC COILS PVT LTD.	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00291/AM13/	RLA File :05/23/040/00151/AM13/	Lic.No/Date:0510331765 09.08.2012	Defer Date:05.02.2013
	Decision : The Committee noted that firm vide letter dated 15.12.2012 has requested for additional 15 days time for submission of reply and decided to await firm's reply.			

	Case No.:19/14/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80- ALC2/2012	Status: Deferred
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			26.12.2012	
53	HQ File :01/80/050/00305/AM13/	RLA File :05/23/040/00166/AM13/	Lic.No/Date:0510331795 09.08.2012	Defer Date:05.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 13.12.2012 and decided to remind them for expediting the reply.				

	Case No.:16/14/80-ALC2/2012	Party Name:GENSER AEROSPACE & INFORMATION TECHNOLOGIES P.LTD.	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Closed
54	HQ File :01/80/050/00302/AM13/	RLA File :07/24/040/00212/AM13/	Lic.No/Date:0710090183 10.08.2012	
Decision : The Committee noted that firm vide its letter dated 21.12.2012 informed that they have surrendered the licence to RA, Bangalore. The Committee decided to close the case and to inform RA. RLA may take necessary action accordingly.				

	Case No.:21/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
55	HQ File :01/80/050/00307/AM13/	RLA File :07/24/040/00188/AM13/	Lic.No/Date:0710090187 10.08.2012	Defer Date:05.02.2013
Decision : The Committee noted that the case is under examination of DIT and decided to remind them for expediting their reply.				

	Case No.:32/14/80-ALC2/2012	Party Name:ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
56	HQ File :01/80/050/00318/AM13/	RLA File :31/83/040/00089/AM13/	Lic.No/Date:3110055426 16.08.2012	Defer Date:05.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 12.12.2012 and decided to remind them for expediting their reply.				

	Case No.:6/14/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
57	HQ File :01/80/050/00292/AM13/	RLA File :05/23/040/00200/AM13/	Lic.No/Date:0510333669 05.09.2012	Defer Date:05.02.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.10.2012 followed by reminder dated 13.12.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

	Case No.:39/14/80-ALC2/2012	Party Name:DOOSAN CHENNAI WORKS PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
58	HQ File :01/80/050/00325/AM13/	RLA File :04/24/040/00102/AM13/	Lic.No/Date:0410139508 05.09.2012	Defer Date:05.02.2013

Decision : The Committee noted that copy of firm's reply dated 27.12.2012 has been forwarded to DHI for examination and comments.

59	Case No.:38/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00324/AM13/	RLA File :04/24/040/00114/AM13/	Lic.No/Date:0410139524 06.09.2012	
	Decision : Based on DHI written comments dated 27.12.2012, the Committee decided to ratify norms of subject authorization as under: Item 13 – 1.02 kg/kg content. Remaining items to be allowed on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

60	Case No.:2/14/80-ALC2/2012	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00288/AM13/	RLA File :61/24/040/00022/AM13/	Lic.No/Date:6110000871 07.09.2012	Defer Date:05.02.2013
	Decision : The Committee noted that copy of firm's application from RA and decided to again request RA/firm to immediately forward copy of application for consideration of the case in NC.			

61	Case No.:31/13/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00286/AM13/	RLA File :03/95/040/00266/AM13/	Lic.No/Date:0310708237 10.09.2012	Defer Date:05.02.2013
	Decision : The Committee noted that firm has not provided reply to deficiency letter dated 27.11.2012 and decided to remind them for expediting the reply.			

62	Case No.:1/14/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00287/AM13/	RLA File :05/23/040/00214/AM13/	Lic.No/Date:0510334461 12.09.2012	Defer Date:05.02.2013
	Decision : The Committee decided to again forward copy of firm's application to MSME for examination and comments.			

63	Case No.:16/20/80-ALC2/2012	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00432/AM13/	RLA File :09/24/040/00299/AM13/	Lic.No/Date:0910053801 14.09.2012	
	Decision : Based on DHI written comments dated 27.12.2012, the Committee decided to ratify norms of subject authorization as under: Item 1 to 5 – 1.05 kg/kg content. Item 6 to 13 – To be allowed on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

64	Case No.:17/20/80-ALC2/2012	Party Name: THERMAX LTD.,	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00433/AM13/	RLA File :31/83/040/00115/AM13/	Lic.No/Date:3110055920 28.09.2012	Defer Date:05.02.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

65	Case No.:24/20/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00440/AM13/	RLA File :03/94/040/00515/AM13/	Lic.No/Date:0310710999 28.09.2012	Defer Date:05.02.2013
	Decision : Based on DIPP recommendation, the Committee decided to seek information as per Sr.No. 4,5, & 11 of Standard Deficiency Format.			

66	Case No.:4/20/80-ALC2/2012	Party Name:DIA ALUMINIUM INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00420/AM13/	RLA File :31/83/040/00065/AM13/	Lic.No/Date:3110055921 01.10.2012	Defer Date:05.02.2013
	Decision : Based on DIPP recommendation, the Committee decided to seek information as per Sr.No.3, 4,5, 6 & 11 of Standard Deficiency Format.			

67	Case No.:23/20/80-ALC2/2012	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00439/AM13/	RLA File :03/94/040/00546/AM13/	Lic.No/Date:0310711364 03.10.2012	Defer Date:05.02.2013
	Decision : Based on DIPP letter dated 27.12.2012, the Committee decided to seek information on following from firm: - Quantities of export products at Sl. No. 2, 4 & 5 in Nos. also in addition to their weights. - Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format.-export product wise.			

68	Case No.:15/20/80-ALC2/2012	Party Name:ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00431/AM13/	RLA File :31/83/040/00110/AM13/	Lic.No/Date:3110056019 09.10.2012	Defer Date:05.02.2013
	Decision : The Committee noted that this case pertains to DIPP and decided to forward copy of firm's application to DIPP for examination and comments.			

	Case No.:25/20/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00441/AM13/	RLA File :03/94/040/00568/AM13/	Lic.No/Date:0310712201 09.10.2012	

69	Decision : Based on DIPP letter dated 27.12.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of 17495 Kgs. to be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 to be allowed as 1066 Kgs. (151 Nos.) on net to net basis. 3. Quantities of import items at Sl. No. 2, 3 & 4 to be allowed as 2 Nos., 4 Nos. & 3 Nos. respectively on net to net basis. Duty free weight of these items to be allowed as applied for i.e. 46 Kg, 883 & 64 Kgs respectively inclusive of 3 % wastage. 4. Quantity of import item at Sl. No. 5 to be allowed as 1 No. on net to net basis. Duty free weight of this item to be allowed as 4352 Kg inclusive of 8 % wastage after 20 % recovery. 5. Quantity of import item at Sl. No. 6 to be allowed as 9 Kgs. (4 Nos.) on net to net basis with accountability clause. 6. Quantity of import item at Sl. No. 7 to be allowed as 6 Kgs. (17 Nos.) on net to net basis with accountability clause. 7. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 8, 9, 10 & 11. 8. Quantities of import items at Sl. No. 8 & 10 to be allowed as applied for i.e. 2929 Kgs. & 485 Kgs .respectively inclusive of 3 % wastage. 9. Quantity of import item at Sl. No. 9 to be allowed as 1311 Kgs. inclusive of 5 % wastage. 10. Quantity of import item at Sl. No. 11 to be allowed as 2130Kgs. (2366Mtrs.) inclusive of 3 % wastage. 11. Quantities of import items at Sl. Nos. 12, 13 & 14 (Welding Consumables) to be allowed as 135Kgs. each. RLA may take necessary action accordingly.	

70	Case No.:2/17/80-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00367/AM13/	RLA File :04/24/040/00136/AM13/	Lic.No/Date:0410140373 11.10.2012	Defer Date:05.02.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to remind them for expediting their reply.			

71	Case No.:22/20/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00438/AM13/	RLA File :03/94/040/00465/AM13/	Lic.No/Date:0310712410 11.10.2012	
	Decision : Based on DIPP letter dated 27.12.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty fabricated weight of 105942 Kgs. to be specified with the quantities each of export product at Sl. No. 1 & 2. 2. Net empty fabricated weight of 39265 Kgs. to be specified with the quantities each of export product at Sl. No. 3 & 4. 3. Net empty fabricated weight of 105000 Kgs. to be specified with the quantities each of export product at Sl. No. 5 & 6. 4. Net empty fabricated weight of 160500 Kgs. to be specified with the quantities each of export product at Sl. No. 7 & 8. 5. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 1 & 2. 6. Quantity of import item at Sl. No. 1 to be allowed as 501996 Kgs. inclusive of 10.3 % wastage after 1/3rd recovery. 7. Quantity of import item at Sl. No. 2 to be allowed as 174932 Kgs. inclusive of 26.4 % wastage after 1/3rd recovery.			

8. Quantities of import items at Sl. Nos. 3, 4 & 5 (Welding Consumables) to be allowed as 9802 Kgs. each.

RLA may take necessary action accordingly.

72	Case No.:26/20/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00442/AM13/	RLA File :03/94/040/00442/AM13/	Lic.No/Date:0310712579 12.10.2012	Defer Date:05.02.2013
	Decision : In this case, it is seen that quantity allowed in respect of various import items under the Advance Authorization is different than the quantity applied as per Sr.No. 10 of the application Performa. Specifically there is a huge variation at import item at Sr. No.1 (forgings) and item No.3 (plates). The Committee decided to seek a clarification from RA/firm in this regard.			

73	Case No.:5/20/80-ALC2/2012	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00421/AM13/	RLA File :31/83/040/00127/AM13/	Lic.No/Date:3110056062 15.10.2012	Defer Date:05.02.2013
	Decision : Based on DIPP letter dated 27.12.2012, the Committee decided to seek information on following from firm: - Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format.-export product wise. - Total requirement of each import item, export product wise, in a tabular form.			

74	Case No.:2/20/80-ALC2/2012	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00418/AM13/	RLA File :05/24/040/00263/AM13/	Lic.No/Date:0510337415 18.10.2012	
	Decision : Based on DIPP letter dated 27.12.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Advance Authorization No.0510295994 dated 07.07.2011 ratified in Norms Committee Meeting No. 09/12 dated 26/07/2011: - Net weight of export product to be specified as 682.2 Kgs. - Quantity of import item to be allowed as 2865.2 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap. RLA may take necessary action accordingly.			

75	Case No.:3/20/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00419/AM13/	RLA File :05/24/040/00264/AM13/	Lic.No/Date:0510337411 18.10.2012	Defer Date:05.02.2013
	Decision : On the recommendation of DHI, the Committee decided to ask the firm to provide inputs name and quantity in numbers.			

	Case No.:1/20/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80- ALC2/2012	Status: Approved
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			26.12.2012	
76	HQ File :01/80/050/00417/AM13/	RLA File :05/23/040/00288/AM13/	Lic.No/Date:0510337544 19.10.2012	
	Decision : Based on DHI written comments dated 27.12.2012, the Committee decided to ratify norms of subject authorization as under: Item 1 – 1.05 kg/kg content. Item 2 to 10 – To be allowed on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

	Case No.:21/20/80-ALC2/2012	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00437/AM13/	RLA File :11/24/040/00024/AM12/	Lic.No/Date:1110027289 19.10.2012	Defer Date:05.02.2013
77	Decision : Based on DIPP letter dated 27.12.2012, the Committee decided to seek information on following from firm: - Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.-export product wise. - Size/specifications of items of imports including thickness of import item at Sl. No.1 and OD, WT and length of import item at Sl. No. 3. - For net weight of components to be manufactured from import item at Sl. No. 1 details of components with net weights thereof to be indicated - Detailed calculations for the quantity of import item at Sl. Nos. 3 supported by the length and number of tubes in the export products. - Total requirement of each import item, export product wise, in a tabular form			

	Case No.:29/20/80-ALC2/2012	Party Name:SUPERMAX PERSONALCARE PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
78	HQ File :01/80/050/00445/AM13/	RLA File :03/95/040/00543/AM13/	Lic.No/Date:0310713230 19.10.2012	
	Decision : Based on DIPP letter dated 27.12.2012, the Committee decided to ratify norms of subject authorization as per SION C-829 for Engineering Products. RLA may take necessary action accordingly.			

	Case No.:12/20/80-ALC2/2012	Party Name:ADVANTEC COILS PVT LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00428/AM13/	RLA File :05/23/040/00292/AM13/	Lic.No/Date:0510337568 22.10.2012	
79	Decision : Based on DIPP letter dated 27.12.2012, the Committee decided to ratify norms of subject authorization as under: - Quantities of import items from Sl. No. 1 to 7 to be allowed on net to net basis with accountability clause. - Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 8 & 9. - Quantity of import item at Sl. No. 8 to be allowed as 2424Kgs. inclusive of 1 % wastage. - Quantity of import item at Sl. No. 9 to be allowed as 1989 Kgs. inclusive of 2 % wastage. RLA may take necessary action accordingly.			

	Case No.:13/20/80-ALC2/2012	Party Name:KOBELCO CRANES INDIA PRIVATE LIMITED	Meet No/Date:20/80-ALC2/2012	Status: Deferred
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80			26.12.2012	
	HQ File :01/80/050/00429/AM13/	RLA File :05/23/040/00266/AM13/	Lic.No/Date:0510337585 23.10.2012	Defer Date:05.02.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

	Case No.:6/20/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
81	HQ File :01/80/050/00422/AM13/	RLA File :05/23/040/00276/AM13/	Lic.No/Date:0510337677 26.10.2012	Defer Date:05.02.2013
Decision : On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No. 3,4,511 & 13 of Standard Deficiency Format-Export wise.				

	Case No.:3/17/80-ALC2/2012	Party Name:HONDA CARS INDIA LIMITED	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
82	HQ File :01/80/050/00368/AM13/	RLA File :05/23/040/00279/AM13/	Lic.No/Date:0510337700 29.10.2012	Defer Date:05.02.2013
Decision : The Committee noted that copy of firm's reply dated 5.12.2012 has been forwarded to DHI for examination and comments.				

	Case No.:18/20/80-ALC2/2012	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
83	HQ File :01/80/050/00434/AM13/	RLA File :09/24/040/00364/AM13/	Lic.No/Date:0910054187 29.10.2012	Defer Date:05.02.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

	Case No.:27/20/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00443/AM13/	RLA File :03/95/040/00447/AM13/	Lic.No/Date:0310713894 30.10.2012	
84	Decision : Based on DIPP letter dated 27.12.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net fabricated weight of 300 MT to be specified with the quantity of export product. 2. Import items at Sl. Nos. 1 & 2 shall be of relevant grade and thickness as contained in the export product. 3. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 58436 Kgs. as 1.03 Kgs./Kg. content in the export product. 4. Quantity of import item at Sl. No. 2 to be allowed as 27794Kgs. inclusive of 19 % wastage after 1/3rd recovery. 5. Weights of 1277 Kgs., 150 MT,33.45 MT, 1351 Kgs., 500 Kgs. ,500 Kgs& 2000 Kgs. to be specified with the quantities of import items at Sl. Nos. 3, 4, 5, 6, 14, 15 & 16 respectively. 6. Quantity of import items at Sl. No. 3, 4, 5, 6, 14, 15 & 16 to be allowed as on net to net basis with accountability clause.			

	7. Quantity of import item at Sl. No. 7 to be allowed as 7Mtrs. (194Kgs.) . inclusive of 2 % wastage. 8. Import items at Sl. No 8 to 13(welding Consumables) to be allowed as applied for. 9. Import item at Sl. No. 14 to be supplied with export product. RLA may take necessary action accordingly.
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85	Case No.:28/20/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00444/AM13/	RLA File :03/95/040/00528/AM13/	Lic.No/Date:0310714031 31.10.2012	
	Decision : Based on DIPP letter dated 27.12.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight(along with internals) of 226MT to be specified with the quantity of export product. 2. Import item at Sl. Nos. 1 shall be of relevant grade and thickness as contained in the export product. 3. Import item at Sl. No. 3 shall be of relevant grade and dia. as contained in the export product. 4. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 164000 Kgs. as 1.05 Kgs./Kg. content in the export product. 5. Weights of 21 MT, 34.5 MT, 1 MT, 3672 Kgs., 1500 Kgs , 3000 Kgs. & 2000 Kgs. to be specified with the quantities of import items at Sl. Nos. 2, 4, 5, 6, 7, 8 & 9 respectively. 6. Quantity of import items at Sl. Nos. 2, 4, 5, 6, 7, 8 & 9 to be allowed as on net to net basis with accountability clause. 7. Quantity of import item at Sl. No. 3 to be allowed as 328Mtrs. (3200 Kgs.) . inclusive of 2 % wastage. 8. Import item at Sl. No 10 (Welding Electrodes) to be allowed as 1522 kgs. 9. Import items at Sl. No 11 & 12 (Welding Consumables) to be allowed as applied for i.e. 2000 Kgs. each. RLA may take necessary action accordingly.			

86	Case No.:20/20/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00436/AM13/	RLA File :05/24/040/00269/AM13/	Lic.No/Date:0510338313 06.11.2012	Defer Date:05.02.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to remind them for expediting their comments.			

87	Case No.:11/20/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Approved
	HQ File :01/80/050/00427/AM13/	RLA File :05/23/040/00311/AM13/	Lic.No/Date:0510338584 07.11.2012	
	Decision : Based on DHI written comments dated 27.12.2012, the Committee decided to ratify norms of subject authorization as under: Item 1 – 1.05 kg/kg content. Item 2 to 15 – To be allowed on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

88	Case No.:30/20/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00446/AM13/	RLA File :61/24/040/00034/AM13/	Lic.No/Date:6110000889 07.11.2012	Defer Date:05.02.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

89	Case No.:10/20/80-ALC2/2012	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00426/AM13/	RLA File :05/23/040/00319/AM13/	Lic.No/Date:0510338749 08.11.2012	Defer Date:05.02.2013
	Decision : The Committee noted that the case is under examination of D/o. Pharmaceuticals and decided to remind them for expediting the necessary comments.			

90	Case No.:7/20/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00423/AM13/	RLA File :05/24/040/00295/AM13/	Lic.No/Date:0510338801 09.11.2012	Defer Date:05.02.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

91	Case No.:8/20/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00424/AM13/	RLA File :05/24/040/00293/AM13/	Lic.No/Date:0510338790 09.11.2012	Defer Date:05.02.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

92	Case No.:9/20/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00425/AM13/	RLA File :05/24/040/00294/AM13/	Lic.No/Date:0510338797 09.11.2012	Defer Date:05.02.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

93	Case No.:14/20/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:20/80-ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00430/AM13/	RLA File :05/23/040/00324/AM13/	Lic.No/Date:0510338940 12.11.2012	Defer Date:05.02.2013
	Decision : The Committee noted that from the application it is not clear whether it is a supply under Physical Exports or whether it is a Deemed Exports supply. The Committee decided to check from RA/firm whether it is a case of physical export or deemed export. In case it is a case of deemed export, firm to provide details as to under which paragraph of 8.2 of FTP the supplies are covered. A copy of Project Authority Certificate may also be furnished and complete sets of application. In case of supply against EPCG licence, the following details may also be provided : i. EPCG licence number and date.			

- ii. CIF value of the licence.
- iii. Whether this licence was issued under Zero duty or 3 per cent Scheme.
- iv. Custom duty saved amount.
- v. Products to be manufactured.
- vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.

94	Case No.:19/20/80-ALC2/2012	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:20/80- ALC2/2012 26.12.2012	Status: Deferred
	HQ File :01/80/050/00435/AM13/	RLA File :05/24/040/00298/AM13/	Lic.No/Date:0510338939 12.11.2012	Defer Date:05.02.2013
	Decision : Based on DIPP letter dated 27.12.2012, the Committee decided to seek information on following from firm: 1. Information in respect of Sl. No. 3&11 of Standard Deficiency Format.-export product wise. 2. Basis/detailed calculations for the quantities of import items. 3. Blank sizes for each export product supported by the finished size of the export product.			

S.No.432

Case No. A/R- 20	M/s. Marks Pryor Marketing Technology Pvt. Ltd.,	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.31/24/040/00213/AM10	3110042306 dt.10.03.2010
Date: 26.12.2012		Ratification of norms	

The Committee noted that copy of firm's reply dated 17.12.2012 has been forwarded to MSME for examination and comments. Case deferred for 05.02.2013.

S.No.433

Case No.A/R- 164	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00226/AM11/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.11/24/040/00011/AM11	1110022638 dt.18.06.2010
Date: 26.12.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 05.02.2013.

S.No.434

Case No. A/R- 22	M/s. The Saraswati Industrial Syndicate Ltd., Yamunanagar	HQF.No.01/80/050/00052/AM08/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.05/24/040/01081/AM07	0510202875 dt.24.04.2007
Date: 26.12.2012		Revision of norms	

The Committee noted that firm vide its letter dated 27.11.2012 withdrawn their request for revision. Case closed.

S.No.435

Case No. A/R-57	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00410/AM12/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.05/23/040/00296/AM12	0510308687 dt.21.11.2011
Date: 26.12.2012		Revision of norms	

Based on DIPP letter dated 27.12.2012 informing that reply submitted by the firm is not proper, the Committee decided to seek information on following from firm:

“Justification/basis for the quantity of import item at Sr. No.1 required as “Test Coupons”.

S.No.436

Case No. A/R-70	M/s. Zenith Precision Pvt. Ltd., Bangalore	HQF.No.01/80/050/00375/AM11/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.07/24/040/00207/AM11	(i) 0710073874 dt.27.08.2010 (ii) 0710072313 dt.07.06.2010 (iii) 0710070638 dt.22.03.2010 (iv) 0710070262 dt.26.02.2010
Date: 26.12.2012		Ratification of norms	(v) 0710072312 dt.17.06.2010 (vi) 0710070572 dt.17.03.2010 (vii) 0710070294 dt.17.03.2010 (viii) 0710075610 dt.24.11.2010

The Committee decided to ask the firm to provide licence-wise information on import and export product. Case deferred for 5.2.2013.

Sl.No.437

Case No. A/R-71	M/s. Micro Tech CNC Pvt. Ltd., Bangalore	HQF.No.01/80/050/00295/AM12/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.07/24/040/00215/AM12	0710082069 dt.06.09.2011
Date: 26.12.2012		Ratification of norms	

The Committee noted that copy of firm's reply has been forwarded to DHI for examination and comments. The Committee decided to remind DHI for expediting their comments. Case deferred for 5.2.2013.

Sl.No.438

Case No. A/R-72	M/s. Pyro Electric Instruments, Goa	HQF.No.01/80/050/00497/AM09/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.17/24/040/00037/AM09	1710002066 dt.17.06.2008
Date: 26.12.2012		Ratification of norms	

Based on DIPP letter dated 27.12.2012, the Committee decided to ratify norms of subject authorization as under:

1. Quantity of import item at Sl. No. 1 to be allowed as 50.6 Kgs as 2.76 Kgs./Kg. content in the export product at Sl. No. 1.
2. Quantity of import item at Sl. No. 2 to be allowed as 1455 Kgs as 3.53 Kgs./Kg. content in the export product at Sl. No. 2.

RLA may take necessary action accordingly.

Sl.No.439

Case No. A/R-73	M/s. CIM Tools Pvt. Ltd., Bangalore	HQF.No.01/80/050/01808/AM09/DES.I
Meeting No. 20/13		RA.F.No.07/24/040/00601/AM09
Date: 26.12.2012		Fixation of norms in respect of Advance Authorizations No.(1) 0710045512 dt.16.06.2006 (2) 0710048538 dt.21.11.2006 (3) 0710049073 dt.20.12.2006 (4) 0710056594 dt.26.03.2008 (5) 0710057420 dt.14.05.2008 (6) 0710057706 dt. 04.06.2008 (7) 0710058177 dt.27.06.2008 (8) 0710061857 dt.22.12.2008 (9) 0710062744 dt.04.02.2009 (10) 0710063214 dt.24.02.2009 (11) 0710063217 dt.24.02.2009 (12) 0710063398 dt.03.03.2009 (13) 0710064050 dt.06.04.2009 (14) 0710064254 dt.20.04.2009 (15) 0710065367 dt.12.06.2009 and (16) 0710065368 dt.12.06.2009 - reg.

The Committee noted that copies of complete applications in each authorization have been forwarded to DIPP for examination and comments. Case deferred for 5.2.2013.

Sl.No.440

Case No. A/R-80	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00533/AM11/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.05/23/040/00204/AM12	
Date: 26.12.2012		Revision of norms	

The Committee noted that firm has not replied to deficiency letter dated 8.11.2012 and decided to remind them for expediting their reply. Case deferred for 5.2.2013.

Sl.No.441

Case No. A/R-81	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00278/AM12/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.05/23/040/00186/AM12	
Date: 26.12.2012		Revision of norms	

The Committee noted that firm has not replied to deficiency letter dated 8.11.2012 and decided to remind them for expediting their reply. Case deferred for 5.2.2013.

Sl.No.442

Case No. A/R-82	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00035/AM12/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.05/23/040/00037/AM12	
Date: 26.12.2012		Revision of norms	

The Committee noted that firm has not replied to deficiency letter dated 8.11.2012 and decided to remind them for expediting their reply. Case deferred for 5.2.2013.

Sl.No.443

Case No. A/R-85	M/s. Pressure Vessels India, Pune	HQF.No.01/80/050/00099/AM12/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.31/83/040/00004/AM12	3110048359 dt.31.05.2011
Date: 26.12.2012		Revision of norms	

Based on DIPP letter dated 27.12.2012 informing that reply submitted by the firm is not proper, the Committee decided to seek information on following from firm:

1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.-export product wise.
2. For net weight of components to be manufactured from import details of components with net weights thereof to be indicated.

Case deferred for 5.2.2013.

Sl.No.444

Case No. A/R-86	M/s. Siemens Rolling Stock Pvt. Ltd.,	HQF.No.01/80/050/00525/AM11/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.03/95/040/00491/AM11	0310593387 dt.22.09.2010
Date: 26.12.2012		Ratification of norms	

The Committee decided to ratify norms of subject authorization as per DHI UO No.3(99)/10-TSW(B)/387 dated 22.11.2012 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh inputs nor import to be permitted. RLA may take necessary action accordingly.

Sl.No.445

Case No. A/R-87	M/s. Weatherford Drilling & production Services Ltd.,	HQF.No.01/81/050/00109/AM08/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.34/24/040/00029/AM08	3410018848 dt.25.05.2007
Date: 26.12.2012		Ratification of norms	

Based on DHI written comments dated 27.12.2012, the Committee decided to ratify norms of subject authorization as under:

Item 1 to 9 – to be allowed on Net to Net basis with accountability clause.

Item 10 to 13 - @2% of the weight of Bellows.

RLA may take necessary action immediately.

Sl.No.446

Case No. A/R-88	M/s. Weatherford Drilling & production Services Ltd.,	HQF.No.01/81/050/00654/AM07/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.34/24/040/00185/AM07	3410017404 dt.15.11.2006
Date: 26.12.2012		Ratification of norms	

Based on DHI written comments dated 27.12.2012, the Committee decided to ratify norms of subject authorization as under:

“In line with BOTIL Committee Report (copy enclosed). Tube length ½”, dia ¼” extra. RLA may take necessary action accordingly.

S.No.447

Case No. A/R-30	M/s. Starion India Pvt. Ltd., Pune	HQF.No.01/80/050/00210/AM10/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.31/24/040/00051/AM10	1. 3110035836 dt.20.10.2008 2. 3110038385 dt.12.05.2009
Date: 26.12.2012		Ratification / revision of norms of 4 Advance Authorizations.	3. 3110039118 dt.07.07.2009 4. 3110036661 dt.29.12.2008

The Committee decided to ratify norms in following cases:

- (i) Advance Authorization No. 3110035836 dated 20.10.2008 as per recommendation of DEIT received vide UO No.17(97)/2012-IPHW dated 30.11.2012 (copy enclosed).
- (ii) Advance Authorization No. 3110038385 dated 12.05.2009 as per recommendation of DEIT received vide UO No. 17(99)/2012-IPHW dated 30.11.2012 (copy enclosed).
- (iii) Advance Authorization No. 3110039118 dt.07.07.2009 as per recommendation of DEIT received vide UO No.17(96)/2012-IPHW dated 30.11.2012 (copy enclosed).
- (iv) Advance Authorization No. 3110036661 dated 29.12.2008 as per recommendation of DEIT received vide UO No. 17(98)/2012-IPHW dated 30.11.2012 (copy enclosed).

RLA may take necessary action accordingly.

S.No.448

Case No. A/R-99	M/s. Konecranes India Ltd., Mumbai	HQF.No.01/80/050/00105/AM13/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.31/82/040/00032/AM13	3110054378 dt.22.05.2012
Date: 26.12.2012		Request for reinstatement of deleted items	

The Committee noted firm has requested for reinstatement of deleted import items at Sr.No. 7,14,21,28,35,42,55,68,81,88,95,102,109,116,129,142 &155 as per decision in NCI Meeting No.9/13 dated 24.7.2012.

The Committee deliberated the case and noted that these are printed materials and cannot be allowed under the Advance Authorization scheme. Accordingly, the Committee decided to maintain deletion of these items. However, the applicant firm is otherwise free to import and supply if otherwise permissible as per Import Policy. RLA to take necessary action accordingly.

SI.No.449

Case No. C – 35	M/s. Poly Medicure Ltd., Haryana	HQ F.No.01/80/162/00947/AM12/DES-I
Meeting No. 17/13		Fixation of wastage norms in respect of 100% EOU.
Date: 13.11.2012		

The Committee noted that this case is under examination of C&PC and decided to remind them for expediting their comments. Case deferred for 5.2.2013.

Sl.No.450

Case No. C – 37	M/s. Pulsalkar Fluid Power Pvt. Ltd., Pune	HQ F.No.01/80/162/01083/AM12/DES-I
Meeting No. 20/13		Fixation of Ad-hoc Input Output Norms of 100% EOU – reg.
Date: 26.12.2012		

The Committee noted that copy of firm's reply dated 10.12.2012 has been forwarded to DIPP for examination and comments. Case deferred for 5.2.2013.

Sl.No.451

Case No. C –03	M/s. Eppinger Tooling Asia Pvt. Ltd., Coimbatore	HQ F.No.01/92/180/Norms/AM12/PC-VI/DES-I
Meeting No. 20/13		Fixation of input output norms for the export product "Precision Components Accessories & Equipments, Turret Head, Revolving Tool Holders and VDI Tool Holders" in respect of 100% EOU – reg.
Date: 26.12.2012		

The Committee noted that copy of firm's reply has been forwarded to DHI for examination and comments. Case deferred for 5.2.2013.

Sl.No.452

Case No. C –07	M/s. Alpha Technologies Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00016/AM13/DES-I
Meeting No. 20/13		Fixation of input output norms for the export product "Row & Heat Exchanger and Des Kit, Pre-processor PCB Assembly, Main Processor PCB Assembly, Power Supply Unit PCB Assembly etc." in respect of 100% EOU – reg.
Date: 26.12.2012		

The Committee noted that firm was asked to provide information as per MSME UO Note No. 30(268)/11-ME dated 17.12.2012 and firm's reply is awaited. Case deferred to 5.2.2012.

Sl.No.453

Case No. C – 08	M/s. Gilbarco Veeder – Root India Pvt. Ltd., Coimbatore	HQ F.No.01/80/162/00284/AM13/DES-I
Meeting No. 20/13		Fixation of input output norms for the export product "Meters and Pumping Units(GPUs)" in respect of 100% EOU – reg.
Date: 26.12.2012		

The Committee noted that copy of deficiency letter dated 13.12.2012 has again been forwarded to them, as desired by them for furnishing the reply. Case deferred for 5.2.2013.

Sl.No.454

Case No. C – 10	M/s. Lucas TVS Ltd., Chennai	HQ F.No.01/80/162/00379/AM10/DES-I
Meeting No. 20/13		Fixation of input output wastage norms for the export product "Starters, Alterator, Wiper Motor and Compressor"" in respect of 100% EOU – reg.
Date: 26.12.2012		

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred for 5.2.2013.

Sl.No.455

Case No. C – 11	M/s. MacBrout Engineering Pvt.	HQ F.No.01/80/162/00506/AM13/DES-I
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Meeting No. 20/13	Ltd., Goa	Fixation of input output wastage ad-hoc norms for the export product "Nozzle Rings" in respect of 100% EOU – reg.
Date: 26.12.2012		

The Committee noted that firm was asked to provide information as per MSME UO Note No. 30(227)/11-ME dated 3.12.2012 and firm's reply is awaited. Case deferred to 5.2.2012.

REPRESENTATION CASES FOR REVISION / AMENDMENTS OF NORMS RECEIVED BEYOND 4 MONTHS

S.No.456

Case No. A/R-41	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00438/AM10/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.04/24/040/00158/AM10	0410108279 dt.08.10.2009
Date: 26.12.2012		Amendment of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 5.2.2013.

S.No.457

Case No. A/R-43	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01095/AM08/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.04/24/040/00364/AM08	0410093855 dt.13.02.2008
Date: 26.12.2012		Ratification of norms	

The Committee noted that firm was asked to provide information as per DHI UO No. 3(74)/10-TSW(B)/ 406 dated 12.12.2012 and firm's reply is awaited. Case deferred to 5.2.2013.

S.No.458

Case No. A/R-45	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00439/AM10/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.04/24/040/00159/AM10	0410108280 dt.08.10.2009
Date: 26.12.2012		Amendment of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 5.2.2013.

S.No.459

Case No. A/R-49	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.03/95/040/00712/AM10	0310557677 dt.29.01.2010
Date: 26.12.2012		Amendment in quantities / addition of additional import items	

The Committee noted that firm has replied to deficiency letter dated 13.12.2012 and decided to remind them for expediting their reply. Case deferred for 5.2.2013.

S.No.460

Case No. A/R-58	M/s. The Saraswati	HQF.No.01/81/050/00673/AM07/DES.I	Lic. No. & date
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Meeting No. 20/13	Industrial Syndicate Ltd.,	RA.F.No.05/24/040/00674/AM07	0510194820 dt.22.11.2006
Date: 26.12.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 5.2.2013.

S.No.461

Case No. A/R- 60	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00339/AM10/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.11/24/040/00010/AM10	1110020832 dt.04.08.2009
Date: 26.12.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 5.2.2013.

S.No.462

Case No. A/R- 61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.05/24/040/00318/AM10	0510249707 dt.22.09.2009
Date: 26.12.2012		Ratification of norms	

On the recommendation of DHI, the Committee decided to ask the firm to provide specific name, calculation of the hard facing power and quantity. Case deferred for 5.2.2013.

S.No.463

Case No. A/R- 63	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00573/AM10/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.11/24/040/00024/AM10	1110021254 dt.11.11.2009
Date: 26.12.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 5.2.2013.

S.No.464

Case No. A/R- 65	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/01779/AM09/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.11/24/040/00073/AM09	1110019584 dt.10.02.2009
Date: 26.12.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 5.2.2013.

S.No.465

Case No. A/R-69	M/s. Timken India Ltd., Kolkata	HQF.No.01/80/050/01530/AM09/DES.I
Meeting No. 20/13		RA.F.No.02/24/040/00212/AM09
Date: 26.12.2012		Revision / ratification of Norms in 52 Advance Authorizations obtained under Para 4.7 of HBP Vol.-I

The Committee noted that firm as requested vide their letter dated 24.12.2012 to grant them more time for providing some technical information required by Technical Authority in connection with revision/ratification of their cases. Case deferred for 5.2.2012.
